## CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

## Petition No. 440/GT/2020

Subject: Petition for approval of tariff for Kahalgaon STPS Stage-I

(840MW) for the period from 01.04.2019 to 31.03.2024.

Petitioner : NTPC Limited

Respondent : BSPHCL and 14 others

Date of Hearing: 6.2.2024

Coram : Shri Jishnu Barua, Chairperson

Shri Arun Goyal, Member

Shri Pravas Kumar Singh, Member

Parties Present: Shri Venkatesh, Advocate, NTPC

Shri Ashutosh Srivastava, Advocate, NTPC Shri Nihal Bhardwat, Advocate, NTPC Shri Kartikay Trivedi, Advocate, NTPC Shri Nishant Kumar, Advocate, BSPHCL

Shri S. Vallinayagam, Advocate, TANGEDCO

Shri R.K. Mehta, Advocate, GRIDCO Ms. Himanshi Andley, Advocate, GRIDCO

Shri Mansoor Ali Shoket, Advocate, TPDDL

Shri Nitin Kala, Advocate, TPDDL Shri Kunal Singh, Advocate, TPDDL Shri Tanmay Jain, Advocate, TPDDL Ms. Kanishka Rawat, Advocate, TPDDL Shri Aditya Ajay, Advocate, BRPL & BYPL Shri Rahul Kinra, Advocate, BRPL & BYPL

Ms. Jaya, Advocate, BRPL & BYPL

## Record of Proceedings

Since the order in the Petition (which was reserved on 6.1.2023) could not be issued prior to one Member, who formed part of the Coram, demitting office, the matter has been re-listed for hearing.

- 2. The learned counsel for the Petitioner submitted that since pleadings and arguments have been completed, the matter may be reserved for orders. The learned counsel, however, submitted that in case any additional information is required, the same will be furnished as directed by the Commission.
- 3. The learned counsels for the Respondents, while submitting that the Commission may reserve its order in the matter, prayed that the Respondents might be granted time



to file their replies to the additional information, if any, to be filed by the Petitioner, as directed by the Commission.

- 4. The Commission, after hearing the parties, directed Petitioner to file the following additional information on affidavit, after serving a copy to the Respondents, on or before **14.3.2024**:
  - (a) Month wise, October, 2018 to December, 2018, GCV of opening stock, 'GCV (EM basis) As billed', 'GCV (EM basis) As received', 'Equilibrated Moisture' and 'Total Moisture' of sampling taken in terms of Regulation 3 (31) of 2019, Tariff Regulations, from coal supplied through MGR and railways along with the detailed computation sheet (excel sheet with formulae and links) in arriving at such values from CIMFR reports.
  - (b) In terms of Regulation 3 (6) of 2019, Tariff Regulations, submit auditor certified credit notes and debit notes received from coal companies on account of variation in quantity and quality (grade slippage and excess moisture) for October, 2018, November, 2018 and December, 2018, along with a copy of all actual bills raised by coal companies.
  - (c) The head wise detailed break up of other charges of Rs. 392.78 lakh, Rs. 377.61 lakh and Rs. 355.98 lakh claimed in October 2018, November 2018 and December 2018, along with a copy bills to substantiate such claim.
  - (d) Detailed scope of works completed w.r.t. each ash dyke, lagoon and pond and existing quantity of ash available at plant as on 31.03.2019 and detailed scope of works envisaged to be carried out towards 'Ash Dyke / Ash Dyke raising / Ash Handling' subsequent to 31.03.2019 along with apportionment such expenses to Stage I and Stage II.
  - (e) Details of existing facilities and capacities thereof w.r.t. 'Drain Separation and Toe Water Drain System' as on 31.03.2019 and the detailed scope of works envisaged to be carried out towards the subject items after 31.03.2019 along with apportionment to stage I & II and requirement of the same over and above the existing facilities.
  - (f) Details of existing facilities and capacities thereof w.r.t. 'Dry Ash Extraction System Unit-3&4' as on 31.03.2019 and the detailed scope of works envisaged to be carried out towards the subject item after 31.03.2019 along with requirement of the same over and above the existing facilities.
- 5. The Respondents are allowed to file their reply after serving a copy to the Petitioner till **22.3.2024**, and the Petitioner may file its rejoinder, if any, by **27.3.2024**.
- 6. Subject to the above, an order in the matter was reserved.

By order of the Commission

Sd/-(B. Sreekumar) Joint Chief (Law)

